

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
Allahabad Bench
Allahabad

Original Application No.1169 of 2007

Allahabad, this the 30th day of November, 2007.

Hon'ble Mr. K.S. Menon, Member-A

Krishan Gopal S/o Babu Singh,
R/o House No.58/168,
Ayodhyakunj, Agra.

...Applicant.

(By Advocate : Shri V.K. Jaiswal)

Versus

1. Union of India, through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. Post Master General, U.P. at Agra.
3. Senior Superintendent of Post Office, Sanjay Palace, Agra.

...Respondents.

(By Advcoate : Shri S. Singh)

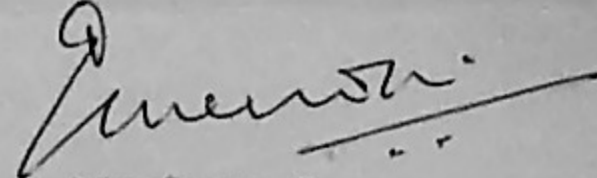
O R D E R

Learned counsel for the applicant says that this OA has been filed against the order dated 23.10.2007 issued by respondent No.3. As per this order, the applicant has been placed under suspension and disciplinary proceedings against him are contemplated. The applicant's counsel says that though the order has been passed in October 2007, no charge sheet has yet been issued to the applicant. However, in the circumstances of the case, since the applicant is not out of service and still in service, there is no justification for quashing the said suspension order.

2. In view of this, since the relief as claimed by the applicant cannot be granted; there is no point in prolonging this OA. The OA is accordingly dismissed.

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3. The respondents are however directed to ensure that subsistence allowance due to the applicant by virtue of his suspension is paid to him as per rules and that the suspension order is duly reviewed periodically as per rules. No costs.


Member-A

RKM/